

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 10831/2023

(Arising out of impugned final judgment and order dated 19-07-2023 in A482 No. 25829/2023 passed by the High Court Of Judicature At Allahabad)

KISHAN KUMAR AGARWAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 174712/2023 - EXEMPTION FROM FILING O.T.)

Date : 22-09-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Puneet Singh Bindra, AOR
Mr. Akshay Sharma, Adv.
Mr. Rishabh Gupta, Adv.
Ms. Simran Jeet, Adv.
Mr. Sameer Sethi, Adv.

For Respondent(s) Mr. Ankit Goel, AOR
Mr. Ghanshyam Singh, Adv.

Mr. Shakir Shabir, Adv.
Mr. Tushar Gupta, Adv.
Mr. Mohd. Saquib Siddiqui, AOR
Mr. Amod Kumar Bidhuri, Adv.
Mr. S.d. Pathak, Adv.
Mr. Bilal Mansoor, Adv.
Ms. Srishti Kasana, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter dated 21.09.2023 circulated by Mr. Ankit Goel, learned counsel for the respondent(s) seeking adjournment, adjourned for three weeks.

The interim order passed in this matter shall stand extended till the next date of hearing.

(NIRMALA NEGI)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR